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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

M.A.No.293/99 in
R.A.Sr.823/99 in
O.A.No.1051/97 &
R.A.Sr.823/99 in
O.A.No.1051/97.

Dt. of Decision : 3-6-99.

Mrs.C.Lalitha

..Applicant/
5th Respondent in
the OA.

vs

1. Y.Yellappa

..Respondent/
applicant in
the OA.

2. Union of India, rep. by the
Chief Postmaster General,
A.P.Circle, Hyderabad.

3. The Director of Postal Services,
Kurnool Division, Kurnool-518 005.

4. The Superintendent of Post Offices,
Kurnool Division, Kurnool.

5. The Sub-Divisional Inspector of
Post Offices, Kurnool East Sub-
Division, Kurnool-518 001.

..Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.
for R-2 to R-5.

Mr.Y.Appala Raju for R-1.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

R

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..2/-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.T.V.V.S.Murthy for Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.Y.Appala Raju, learned counsel for R-1. None for the official respondents.

2. The MA has been filed for condoning the delay for filing the RA in OA.1051/97. The R-5 in the OA has filed this RA for review. Now the applicant in the MA i.e., R-5 in the OA submits that he is not pressing the RA.
3. In view of the above, there is no need to consider the MA and hence the MA is dismissed.
4. As the MA stands dismissed the RA.Sr. also stands dismissed. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)
3/6/99

R. RANGARAJAN
(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 03rd June, 1999.
(Dictated In the Open Court)

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